

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NOSLAR INTERNATIONAL LIMITED

1.	Name of corporate debtor	Noslar International Limited
2.	Date of incorporation of corporate debtor	20.01.1997
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of corporate debtor	CIN: U51909DL1997PLC148248
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 3/14, Palmohan Apartments, North West Avenue, Punjabi Bagh (West), New Delhi-110 026.
6.	Date of closure of Insolvency Resolution Process	28.02.2020
7.	Liquidation commencement date of corporate debtor	Order pronounced on: 28.02.2020 (Certified Copy of Order received on 03.03.2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Sajeve Bhushan Deora Registration Number: IBBI/IPA-001/IP-P00317/2017-18/10581
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 606, New Delhi House, 27 Barakhamba Road, New Delhi-110001 Registered e-mail address: sajeve.deora@deora.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 606, New Delhi House, 27 Barakhamba Road, New Delhi-110001 e-mail for inviting claims: in.noslar.sbd@gmail.com
11.	Last Date for submission of Claims	28.03.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench has ordered the commencement of liquidation of **Noslar International Limited** vide its order dated 28.02.2020.

The stakeholders of Noslar International Limited are hereby called upon to submit their claims with proof on or before 28.03.2020, to the Liquidator at the address mentioned against item No. 10 above.

The Financial Creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claim, with proof thereof, in person or by post or by electronic means. Submission of false or misleading claim or proof thereof shall attract penalties.

Date: 04.03.2020

Place: New Delhi



Sajeve Bhushan Deora
Insolvency Professional/Liquidator
IBBI/IPA-001/IP-P00317/2017-18/10581